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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COMPANY SCHEME PETITION NO. 875 OF 2017
CONNECTED WITH
COMPANY SCHEME APPLICATION NO. 450 OF 2017

In the matter of the Companies Act, 2013 and in the matter of Sections 230 and 232 of the Companies Act, 2013 andIn the matter of Scheme of Amalgamation of AMRI India Private Limited and Finekem Laboratories Private Limited with Albany Molecular Research Hyderabad Research Centre Private Limited and their respective shareholders.

AMRI INDIA LIMITED, a Company)
incorporated under the provisions of)
Companies act, 1956 having its registered)
office at 713, 7th Floor, Exim Link)
Building, Mulund-Goregaon, Link Road,)
opposite Indira Container Yard, Nahur west,)
Mumbai, Maharashtra 400078) ...Petitioner/Transferor Company 1

FINEKEM LABORATORIES PRIVATE)
LIMITED, a Company incorporated under)
the provisions of Companies act, 1956)
having its registered office at Plot No. 39/5,)
MIDC Industrial Area, Waluj, Aurangabad,)
Maharashtra 431133) ...Petitioner/Transferor Company 2

Called for admission

Mr. Parthiv Kamdar i/b. Deloitte Haskins & Sells LLP, Authorised Representative for the Petitioner Companies.

CORAM :B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

Delivered on :5th October, 2017

Per : V. Nallasenapathy, Member (Technical)

1. Petition admitted.
2. Petition fixed for hearing on 1st November2017.
3. The Authorised Representative for the Petitioner Companies submits that in pursuance of order dated 23rd June 2017in Company Scheme Application No. 450 of 2017 passed bythis Hon'ble Tribunal, the meeting of the Equity Shareholders of

Petitioner Company 1 was convened and held at 7th Floor, Exim Link Building, Mulund-Goregaon, Link Road, opposite Indira Container Yard, Nahur west, Mumbai, Maharashtra 400078, on Monday 17th August, 2017 at 11 A.M. and the meeting of the Equity Shareholders of Petitioner Company 2 was convened and held at Plot No. 39/5, MIDC Industrial Area, Waluj, Aurangabad, Maharashtra 431133, on Tuesday 18th August, 2017 at 11 A.M. for the purpose of considering and, if thought fit, approving, with or without modification(s) the proposed arrangement embodied in the Scheme of Amalgamation of AMRI India Private Limited and Finekem Laboratories Private Limited with Albany Molecular Research Hyderabad Research Centre Private Limited and their respective shareholders.

4. The Authorised Representative for the Petitioner Companies further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Official Liquidator, Regional Director, Western Region Mumbai, Registrar of Companies, Mumbai, and the concerned Income Tax Authority within whose jurisdiction the Petitioner Companies assessments are made. Notices have also been served upon all the concerned creditors of the Petitioner Companies.
5. At least 10 clear days before the date fixed for Final hearing, a notice of hearing of the Company Scheme Petition shall be published, in two local newspapers viz. 'Free Press Journal' in English language and translation thereof in 'Navshakti' in Marathi language, both circulated in Mumbai, Maharashtra for Petitioner Company 1 and in two local newspapers viz. 'Times of India' in English language and translation thereof in 'Deshonatti' in Marathi language, both circulated in Aurangabad, Maharashtra for Petitioner Company 2.
6. The Petitioner Companies to file an Affidavit of Service regarding the directions given by the tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)